Board, it was only in June 1952, that the para in its final form was decided to be adopted in the Audit Report, 1951

(c) Government are actively negotiating for the revision of the agreement in question

SUBSIDY TO FLYING AND GLIDING CLUBS

70 SHRI M VALIULLA Will the Minister for Communications be pleased to state the rate at which and the basis on which subsidies were distributed among the various flying and gliding clubs in 1951-52 and in 1952-53?

THE MINISTER FOR COMMUNICA-TIONS (SHRI JAGJIVAN RAM) dies amounting to Rs 9,33,449 and Rs 971847 have been paid to the varous flying clubs during 1951-52 and 1952-53 respectively Subsidies are granted at the rates provided for under clause 2 of the subsidy agreement executed by the clubs with the Government A copy of the form of agreement is laid on the Table of the House The basis of calculation of subsidies is the same in respect of all the flying clubs but the actual amounts earned by then depend on the amount of flying carried out by them during the year. [See Appendix IV, Annexure No. 109]

- 2 The Indian Gliding Association Poona's granted Rs 20 000 per annum towards meeting its standing charges. It is also given a bonus at Rs 250 per 'C' glider pilot trained by them. The Association has been granted subsidies amounting to Rs 20,000 and Rs 23 000 during 1951-52 and 1952-53 respectively Besides grants totalling Rs 1 45 000 have also been pad to the Association so far since 1948, for the purchase of gliders
- 3 Subsidy to the Delhi Gliding Cluo is paid on an ad hoc basis. It has been paid Rs 10 000 during each of the years 1951-52 and 1952-53 for meeting their recurring expenditure. Besides a grant of Rs 30 000 during 1951-52 and of Rs 20 000 during 1950-51 was paid to the Club for the purchase of capital equipment.

APPOINTMENT OF AN EXPERT COMMITTEE
ON JUTE

- 71 SHRI M VALIULLA Will the Minister for Food and Agriculture be Pleased to state
- (a) whether an Expert Committee to Improve the quality of jute has recently been appointed by Government, and
- (b) what time has been fixed for this Committee to submit its report?

THE MINISTER FOR FOOD AND AGRICULTURE (SHRI RAFI AHMED  $K_{IDWAI}$ ) (a) Yes

(b) No time has been fixed for the Submission of the Committee's report but it is expected that the report will be available in about three months' time

THE ANCIENT AND HISTORICAL MONUMENTS AND ARCHÆOLOGI-CAI, SITES AND REMAINS (DECLARATION OF NATIONAL IMPORTANCE) AMENDMENT BILL 19:3

MR. CHAIRMAN We now pass on to the Legislative Business

Shri M P N SINHA (Bihar) Sir, before this Bill is taken, I want to make a request to you I have given notice of an amendment. I am verv sorry I could not do it yesterday I have consulted the Government and they have no objection to this being discussed

MR CHAIRMAN The Government are agreeable and it will be discussed

THE DEPUTY MINISTER FOR NATURAL RESOURCES AND SCIENTIFIC RESEARCH (SHRI K D MALAVIYA) SIR, I beg to move

'That the Bill to amend the Ancient and Historical Monuments and Archæological Sites and Remains (Declaration of National Importan e) Act 1951, be taken into consideration"

Sir this is perhaps going to be the first of a series of routine amending